

**GOVERNMENT OF INDIA
PANCHAYATI RAJ
LOK SABHA**

UNSTARRED QUESTION NO:1826

ANSWERED ON:23.03.2012

ALLOWANCES/HONORARIUM TO ELECTED PANCHAYAT REPRESENTATIVES

Jaiswal Shri Gorakh Prasad ;Jakhar Shri Badri Ram ;Sinh Dr. Sanjay

Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether the Government provides allowances/honorarium to the elected panchayat representatives of the Panchayati Raj Institutions (PRIs);

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether the Government proposes to increase the allowances/honorarium being paid to elected panchayat representatives/gram pradhans in view of rising inflation and expenditure on village development works; and

(d) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO)

(a) to (d): As Panchayat is a State subject, allowances/honorarium to the elected panchayat representatives of Panchayati Raj Institutions (PRIs) are fixed by the respective State/UT Government and not by the Union Ministry of Panchayati Raj. Different States are following different norms in this regard.